

hostels under construction in the State?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON): (a) No such complaint has been received.

(b) The Central assistance provided to the Government of Orissa for the construction of Scheduled Caste girls' Hostels during first four years of the Seventh Plan is Rs. 42.03 lakhs.

(c) There are no girls hostel buildings still under construction in the State.

Per Capita Income of Scheduled Castes/Scheduled Tribes

3287. SHRI HET RAM: Will the Minister of WELFARE be pleased to state:

(a) the per capita income of the people belonging to the Scheduled Caste/Scheduled Tribe communities, State-wise; and

(b) the percentage increase in their per capita income during the last three plans both in the rural and urban areas?

THE MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI SUMATI ORAON): (a) and (b). The information is being collected from the State Governments/U.T. Administrations and will be laid on the Table of the House.

Compensation to Nov. 84 Riots Victims

3288. SHRI SAIFUDDIN CHOWDHARY:
SHRI V.S. KRISHNA IYER:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Justice Ranganath Mishra Commission has recommended that every

business loss of uninsured commercial properties of the November, 1984 riot victims should be compensated liberally in the case of small business and in a graded manner for higher categories;

(b) whether the Government has accepted this recommendation of Mishra Commission and the same is being implemented in its true spirits;

(c) the reasons for amalgamation of the losses of different establishments/commercial vehicles owned by the same individual for the purpose of compensation; and

(d) whether any instructions are proposed to be issued so as to ensure that each business loss is compensated irrespective of its ownership by one individual?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV): (a) to (c). Justice Ranganath Misra Commission of Inquiry has recommended that reasonable compensation as may be decided by the State should be paid for commercial premises whether owned or occupied and loss sustained by the victims without the commercial premises should, also be taken into account in such manner as may be agreed to by Govt. to be paid to the victims. The Commission has further suggested to liberally compensate in every case of business loss where victim had a small business and in a graded manner for higher categories. A victim who had received compensation otherwise as in a case of insurance need not be compensated.

The Govt. has agreed that instead of reasonable compensation, reasonable ex-gratia amount should be given. The modalities have already been worked out in consultation with the concerned State/U.T. Govts.

It has been decided to club all the busi-